

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: O.A.484/94

Transfer Application No:

DATE OF DECISION: 7th Nov, 94.

Rajaram Ganesh Yadav Petitioner

Smt.K.U.Nagarkatti Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

None Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri P.P.Srivastava, Member(A).

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

M.S.D
(M.S.DESHPANDE)
V.C.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

(5)

O.A.484/94.

Rajaram Ganesh Yadav

... Applicant.

v/s.

Union of India & Ors.

... Respondents.

CORAM : Hon'ble Justice Shri M.S.Deshpande, Vice Chairman.
Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES :

Smt.K.U.Nagarkatti, Counsel for.
Applicant.
None for the Respondents.

ORAL JUDGEMENT :

DATED : 7th Nov. 94.

¶ Per Shri M.S.Deshpande, Vice-Chairman ¶

Smt.Nagarkatti for the applicant states that the enquiry has been completed and that applicant has filed his representation before the Disciplinary Authority in March,92. The Disciplinary Authority has not yet taken a decision. The only direction we need make in this case is that Disciplinary Authority shall ^{take} ~~take~~ a decision within two months of date of communication of this order. With this direction, this OA is dismissed.


(P.P.SRIVASTAVA)
M(A)


(M.S.DESHPANDE)
V.C.

abp

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P.NO.33/96 in OA.NO.484/94

Friday this the 5th day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Rajaram Ganesh Yadav

By Advocate Smt.K.U.Nagarkatti ... Applicant
V/S.

Union of India & Ors.

By Advocate Shri V.S.Masurkar ... Respondents

Tribunal's Order

In this case, the applicant is complaining that the respondents have committed contempt in respect of order passed by this Tribunal dated 7.11.1994.

2. We have heard both sides. The only direction passed on 7.11.1994 was directing the disciplinary authority to take a decision in the disciplinary matter within two months. We are informed that this period was subsequently extended from time to time. Now, it is brought to our notice that the disciplinary authority has since passed the final order dated 1.10.1997 in the disciplinary case. Now that the disciplinary authority has passed the final order and that is the only direction in the OA, there is no question of any contempt involved in this OA. However, the learned counsel for the applicant submitted that her client's retirement benefits are not yet settled.



.. 2/-